

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO. 85 OF 2021 (SZ)

IN THE MATTER OF:

M/s Parisara Hitharakshana Samithi

...APPLICANT

Versus

Union of India and Ors.

...RESPONDENT

**SPOT INSPECTION REPORT ON BEHALF OF THE STATE
LEVEL ENVIRONMENT IMPACT ASSESMENT AUTHORITY,
KARNATAKA**

MOST RESPECTFULLY SHOWETH

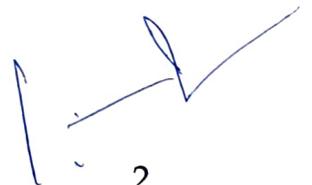
The Hon'ble National Green Tribunal (NGT), SZ, in the Original Application No. 85 of 2021 (SZ), filed by M/S PARISARA HITHARAKSHANA SAMITHI V/S UNION OF INDIA & Ors, in its Order dated 23.03.2021 constituted a Joint Committee to inspect the area in question and submit a Factual Report. Accordingly, the Joint Committee has inspected the alleged illegal mining in Devarayasamudra Village, Mulbagal Taluk, Kolar District and submitted a report to Hon'ble NGT.

Subsequently, the Hon'ble NGT vide order dated 05.12.2022 issued following directions:


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" The Joint Committee report is also not very clear which are all the areas or lands they are mentioning. No doubt the survey numbers are not mentioned in the application excepting that there is Devarayasamudram Village which is at the foothill of the mountain which should be declared as the Eco-Sensitive Area'. However, we are surprised to see the photographs furnished along With the application showing that there is a rampant sand mining in that area and there are water bodies next to that. Besides, a large extent of agricultural fields is also seen next to the area of quarrying.

In such circumstances, the revenue officials could be the appropriate authority to correlate the survey numbers and state whether they are "eco-sensitive areas or safe zone for crushing units or whether the illegal mining/quarrying/stone crushing are happening. There is one document furnished by the applicant dated 16.02.2013 issued by the District Collector, Kolar District which declares 'safe zone' for crushing units in Kolar District in Devarayasamudra, Mulbagal Taluk. If that is so whether the claim of the applicant is right in challenging the Crushing units without challenging the above notification Without adverting to all these documents and other factors, the Joint Committee report has been filed which does not throw any clarity on the issue involved. Therefore, we direct the SEIAA to make a spot inspection of the area mentioned in the application and file a detailed report pertaining to the survey numbers and whether any activity is happening there or in other



areas of Devarayasamudram Village and whether the said activities are permissible etc. "

As per the directions of Hon'ble NGT, SEIAA directed two of its Officers to inspect the spot and to submit report pertaining to survey numbers and also to verify whether the said activities are permitted or not. The Officials inspected the spot on 14.12.2022 and their report is placed before this Tribunal in the paragraphs below,

1. *Details pertaining to the survey numbers:*

As per the documents made available during inspection by the Sri. Chokkareddy Geologist representative from DMG, Mulbagal Taluk, Kolar District and as per the spot inspection report on behalf of Deputy Commissioner, Kolar District, Karnataka filed before this Tribunal (**Annexure 1**), the Sy. No. 199 of Devarayasamudra village, Mulbagal Taluk, Kolar District is Government Gomala Lands with extent of 1299.21Acres.

2. *Details about kind of activity being carried out and in other areas of Devarayasamudram Village and details about the permissibility of activates:*

As per the details provided by Sri. Chokkareddy Geologist representative from DMG, Mulbagal Taluk, Kolar District, at

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the time of inspection and details of the activities carried out with their permissibility are submitted as **Annexure - 2**

Further, at the time of inspection it is mentioned that for few of the already worked quarry pits / opened up areas (other than the details provided in **Annexure - 2**), Sri. Chokkareddy Geologist, representative from DMG informed that they were old quarry pits and for which lease periods have been expired. For the quarry leases which are not complying with EC conditions the Environmental Compensation submitted in Joint Committee report is found to be correct.

The distances to the settlements, tanks and temples in Kolar District are in **Annexure 3 & 4**.

CONCLUSION

1. The quarry leases were granted in Government Gomala Lands. The Building stone quarry leases and stone crushers were not falling in deemed forest areas.
2. For the quarry leases and crushers (**Annexure 2**) inspected during site visit had valid permissions from concerned Govt. agencies and are found to be permissible activities, but it was

found that the project authorities had not followed the necessary environmental safe guard measures.

3. For the quarry leases obtained Environmental Clearance, project authorities have not complied with most of the Environmental conditions.



**Member Secretary,
SEIAA, Karnataka.**
MEMBER SECRETARY
SEIAA, KARNATAKA.

**BEFORE THE NATIONAL GREEN TRIBUNAL
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Filed by:



**Darpan KM
Advocate for State of Karnataka
Lower Ground Floor, K-6
Lajpat Nagar – III
New Delhi – 110 024
darpan.advocate@gmail.com | +91 9899125060**

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 85 of 2021 (SZ)

IN THE MATTER OF:

M/s. Parisara Hitharakshana Samithi

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**SPOT INSPECTION REPORT ON BEHALF OF THE DEPUTY
COMMISSIONER, KOLAR DISTRICT, KARNATAKA**

MOST RESPECTFULLY SHOWETH:

1. That the present case pertains to the alleged illegal mining in Devarayasamudra Village, Mulbagal Taluk, Kolar District, Karnataka. Vide order dated 04.11.2022, this Hon'ble Tribunal had directed the following:

“4...The Deputy Commissioner who is the head of the revenue of the district is directed to file a report after making a spot inspection either by himself or deputing an officer not less than the rank of District Revenue Officer.”

2. That in compliance with the above order, the answering Respondent vide letter No. MIN/CR/95/2022-23, dated

10.11.2022 had authorized the Sub-Divisional Magistrate, Revenue, Kolar District to make the inspection on his behalf and to provide information in this regard. The spot inspection was accordingly carried out by the said officer on 11.11.2022, the findings of which are being placed before this Tribunal in the paragraphs below.

3. That, the land in question is Sy.No.199 of Devarayasamudra village, Mulbagal Taluk, Kolar District. It is submitted that the land in Sy.No.199 of Devarayasamudra village are classified as **Government Gomala Lands**. Total extent of Sy.No.199 is 1299.21 acres. A copy of Record Of Rights (R.O.R) of Sy.No.199 is produced as **DOCUMENT No.1**.
4. The Sub-Divisional Magistrate in the report, states that there are two crushers working in sy.No. 758 and Sy.No. 790 both of which are private lands which were granted within the sy.No. 199 following due procedure as stipulated in the Law. They have been obtained conversion for establishment of crushers. There areas have been declared as '**safer zones for crushers**' by the District Stone Crusher Licensing and Regulation committee in the

year 2012-13 vide order no. MMN/CR/45/2012-13 dated 16.02.2013.

5. The villagers present during the inspection have raised objection for the working of these crushers and quarries.

6. It is submitted that Senior Geologist, Department of Mines and Geology, Kolar Geologist, Junior Engineer along with Revenue Inspector of Devarayasamudra village inspected the stone quarry and crushing units granted in Sy.No.199 of Devarayasamudra village on 11.11.2022 and have measured the distance from public structure, water bodies, houses situated near to the stone quarry and crushing units using G.P.S instrument. There are a total of 06 quarry leases were granted in Sy.No.199 of Devarayasamudra village. No illegal stone quarrying and stone crushing activity running in the Sy.No.199 of Devarayasamudra village. There were no public structures like roads, schools, buildings, bridges, lakes, houses found in Sy.No.199 of Devarayasamudra village. The nearest public structure situated to stone quarrying and stone crushing is cholanakunte village situated at a

distance of 590 meters. The nearest water body situated to stone quarrying and stone crushing is Devarayasamudra lake situated at a distance of 220 meters. Nearest house situated is at a distance of 590 meters. The distance of public structure, water bodies and houses are marked in the map and Google Images. A copy of the report along with Google images were submitted as **DOCUMENT No.2.**

In pursuance to the directions of this Hon'ble Tribunal, Deputy Conservator of Forest, Kolar submitted report dated 26.07.2021 recording the opinion of the forest department with regard to the quarry lease in Sy.No.199 of Devarayasamudra village, Mulabagal Taluk, Kolar District. Out of the said lands, an extent of 746.00 acres were deemed forest. The 06 quarry leases granted in Sy.No.199 of Devarayasamudra village are situated outside the deemed forest. A report of the Range Forest Officer (R.F.O), Mulabagilu Range, Kolar District dated 26.07.2021 (Table-1) shows the distance of 06 quarry leases from the deemed forest and Kolar Leaf Nose Bat Conservation Reserve.

Table-1

SL. NO.	Lease Holder Name	Date of Grant and period	Distance from Deemed Forest	Distance from Conservation Reserve in KMS
1.	G.V.V.Infra. (QL.873)	17.09.2008. 20 Years	724 Meters	4.57
2.	M/s.PMJ Constructions Pvt Ltd. (QL.no.1018)	29.08.2016. 10 Years	280 Metres	4.62
3.	S.Kumar QL.922	01.02.2010 20 years	218 Metres	4.45
4.	T.V.Srinivas. (QL.928)	12.04.2010. 20 Years	156 Meters	4.45
5.	M/s.P.M.Granites. (QL.No.1017)	29.08.2016. 10 Years	0.00 Kms	3.88
6.	K.Sri Rama. (QL.1024)	19.03.2020. 10 Years	0.00 Kms	3.87

It is submitted that based on the opinion of the forest department, the lands in Sy.No.199 of Devarayasamudra village in which quarry leases granted were not forest lands. The lands were not classified/declared as "Deemed Forest". The report of Deputy Conservator of Forest, Kolar submitted report dated 26.07.2021 along with enclosures as **DOCUMENT No.3.**

1. The Joint Inspection reports received for grant of stone crusher licenses in Devarayasamudra village shows that the stone crusher licenses were granted in private lands and the said lands were converted from agriculture to non-agriculture as per law. The stone crusher licenses were granted within the declared Safer Zone area for stone crushing. Hence, it is stated that the stone crusher units

granted in the vicinity of Sy.No.199 of Devarayasamudra village were not forest lands. Copies of Land Conversion orders are produced as **DOCUMENT No.4.**

2. It is submitted that the first quarry lease in Sy No. 199 of Devarayasamudra village was granted in 2008 and quarry lease operational from 2008. The copies of quarry lease deeds and audit reports are produced as **DOCUMENT No.5**
3. It is submitted that in view of the above, it is observed that
 - i. The quarry leases and stone crusher licenses granted in Sy.No.199 of Devarayasamudra are not forest lands and lands were not classified as deemed forest.
 - ii. The stone quarrying leases granted in Government Gomal lands were not reserved for any purpose. The area comprises of granite rock suitable for stone quarrying and there is no tree growth in the said areas. Stone Quarries were operational in Sy.No.199 of Devarayasamudra from 2008.
 - iii. The lands in Sy.No.199 of Devarayasamudra village areas were hillock and not comprises of species of biological importance which needs to be protected.
 - iv. The lands in Sy.No.199 of Devarayasamudra village in which stone quarries and stone crushers were operational were not falling under Eco-Sensitive Zones. and the areas were not forest lands and

deemed forests. Based on the forest department opinion dated 26.07.2021, the stone quarries and stone crushers are falling outside of deemed forests and Conservation Reserve.

v. The Quarry Leases granted in Sy.No.199 of Devarayasamudra village have obtained Environmental Clearances. Copies of the Environmental Clearances are produced as **DOCUMENT No.6.**

vi. The 2 number of stone crushers operating in Sy.No.199 of Devarayasamudra village were within the declared Safer Zone area.


DEPUTY COMMISSIONER
KOLAR, KARNATAKA
Deputy Commissioner,
Kolar District
THROUGH


DARPAN KM
ADVOCATE FOR STATE OF KARNATAKA

Annexure 2

1. Details of Quarry Leases

In Devarayasamudra Village

Sl No	Name of the Project Proponent	Environment Clearance Details	Quarry Lease Details	Village , Survey No Type of Land, Total Extent of the lease area	Status	Observations
1	M/s G.V.V Constructions	SEIAA 259 MIN 2019 dated 18-07-2019	QL No. 873/2008-09 With lease period of 20 years from 17.09.2008	Survey No 199 of Devarayasamudra Village, Mulbaghal Taluk, Kolar District Government Gomal Land : 5-00Acres	Working lease.	With respect to EC conditions, the project authorities have not complied with many of the EC conditions.
2	Sri. R.Prabhakar	SEIAA 454 MIN 2019 Dated 21.08.2019	QL No. 1034/2018-19	Survey No 199 of Devarayasamudra Village, Mulbaghal Taluk, Kolar District Government Gomal Land : 5-00Acres	Working lease.	With respect to EC conditions, the project authorities have not complied with many of the EC conditions.

3	Sri S.Kumar	SEIAA 446 MIN 2019 dated 19-08- 2019	QL No. 922/2008-09 With lease period of 20 years from 01.02.2010	Survey No 199 of Devarayasamudra Village, Mulbaghal Taluk, Kolar District Government Gomal Land - 2-20Acres	Working lease.	With respect to EC conditions, the project authorities have not complied with many of the EC conditions.
4	Sri T V Srinivas	SEIAA 447 MIN 2019 dated 19-08- 2019	QL No. 928/2010-11 With lease period of 20 years from 12.04.2010	Survey No 199 of Devarayasamudra Village, Mulbaghal Taluk, Kolar District Government Gomal Land - 2-20Acres	Working lease.	With respect to EC conditions, the project authorities have not complied with many of the EC conditions.
5	M/s P.M Granites Exports Pvt Ltd	SEIAA 1590 MIN 2015 dated 05-03-2016	QL No. 1017 With lease period of 10 years from 29.08.2016	Survey No 199 of Devarayasamudra Village, Mulbaghal Taluk, Kolar District Government Gomal Land : 10-00Acres	Not Woking	Compliance to EC conditions are not submitted.

6	M/s.P.M.J Constructions Export Pvt Ltd	SEIAA 1589 MIN 2015 dated 05-03-2016	QL No. 1018 With lease period of 10 years from 29.08.2016	Quarrying of Building Stone at Sy No 199 (Govt land) of Devaraya Samudra Village, Mulbagal Tq, Kolar District New quarry lease area of 10-00Acres.	Not Woking	Compliance to EC conditions are not submitted.
7	Sri K Srirama	SEIAA 1554 MIN 2015 dated 27-05-2016	QL No. 1024 With lease period of 10 years from 19.03.2020	Quarrying of Building Stone at Sy No 199 (Govt land) of Devaraya Samudra Village, Mulbagal Tq, Kolar District New quarry lease area of 10-00Acres.	Not Woking	Compliance to EC conditions are not submitted.
8	M/s United Infra	Not Applied	QL Not Executed	Survey No 199 of Devarayasamudra Village, Mulbaghal Taluk, Kolar Government Gomal Land : 10-00Acres		Notified Area

9	M/s United Infra	Not Applied	QL Not Executed	Survey No 199 of Devarayasamudra Village, Mulbaghal Taluk, Kolar Government Gomal Land : 10-00Acres		Notified Area
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In Yelagondanahalli Village

Sl No	Name of the Project Proponent	Environment Clearance Details	Quarry Lease Details	Village , Survey No Type of Land, Total Extent of the lease area	Status	Observations
1	M/s S.V.S Associates	SEIAA 441 MIN 2019 dated 03.09.2020	QL No. 864	Survey No 64 of Yelagondanahalli Village,, Mulbaghal Taluk, Kolar Government Gomal Land : 6-00Acres	Working lease.	With respect to EC conditions, the project authorities have not complied with many of the EC conditions.
2	M/s Balaji Granites	SEIAA 445 MIN 2019 dated 19-08-2019	QL No. 863	Survey No 64 of Yelagondanahalli Village,, Mulbaghal Taluk, Kolar Government Gomal Land : 4-00Acres	Working lease.	With respect to EC conditions, the project authorities have not complied with many of the EC conditions.

2. Details of Crushers

In Devarayasamudra Village

SI No	Name of the Project Proponent	Crusher Details & Total Extent of the lease area	Village , Survey No & Type of Land	Observation.
1	M/s G.V.V Constructions	M/s G.V.V Constructions	Survey No 758 of Devarayasamudra Village, Mulbaghal Taluk, Kolar Patta Land : 2-00 Acres	Status : Working crusher. During inspection it was found that no proper covering was provided for the belt conveyors. As permissions are accorded by KSPCB and DMG, monitoring of environmental measures are vested in them.
2	R.Prabhakar	Millenium Crushers,	Survey No 790 of Devarayasamudra Village, Mulbaghal Taluk, Kolar Patta Land : 1-14 Acres	Status : Working crusher. During inspection the crusher was not operational. As the permissions are accorded by KSPCB and DMG, monitoring of environmental measures are vested in them.

In Yelagondanahalli Village

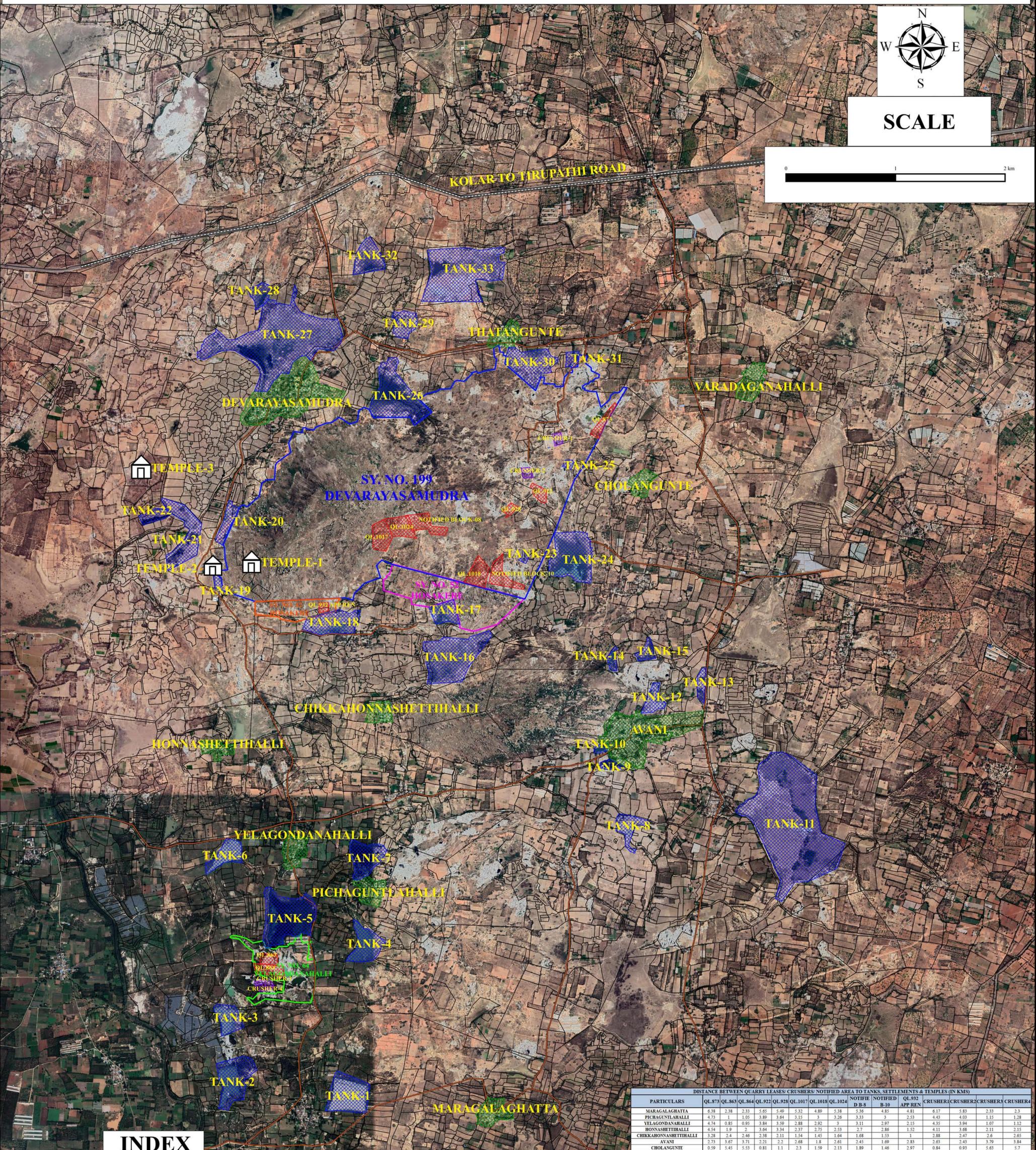
SI No	Name of the Project Proponent	Crusher Details & Total Extent of the lease area	Village , Survey No & Type of Land	Remarks
1	M/s S.V.S Associates	M/s S.V.S Associates	Survey No 68 of Yelagondanahalli Village,, Mulbaghal Taluk, Kolar Patta Land - 1-20Acres	Status : Working crusher. During inspection the crusher was operational. As the permissions are accorded by KSPCB and DMG, monitoring of environmental measures are vested in them.
2	M/s Balaji Granites	M/s Balaji Crushers	Survey No 69 of Yelagondanahalli Village,, Mulbaghal Taluk, Kolar Patta Land - 2-00 Acres	Status : Working crusher. During inspection the crusher was not operational. As the permissions are accorded by KSPCB and DMG, monitoring of environmental measures are vested in them.

MAP SHOWING LOCATION OF BUILDING STONE QUARRY AND CRUSHERS IN MULUBAGILU TALUK, KOLAR DISTRICT

Annexure - 3



SCALE



INDEX

- REVENUE SURVEY NO'S BOUNDARY
- TANKS
- SETTLEMENTS
- VILLAGE ROAD
- KOLAR TO TIRUPATHI ROAD
- BUILDING QUARRY
- CRUSHERS
- TEMPLES
- SY. NO.199 DEVARAYASAMUDRA
- SY. NO.52 HOSAKERE
- SY. NO.42 HOSAKERE
- SY. NO.64 YELAGONDANAHALLI

PARTICULARS	DISTANCE BETWEEN QUARRY LEASES/ CRUSHERS/ NOTIFIED AREA TO TANKS, SETTLEMENTS & TEMPLES (IN KMS)													
	QL.873	QL.863	QL.864	QL.922	QL.928	QL.1017	QL.1018	QL.1024	NOTIFIED B-8	NOTIFIED B-10	APP. REN. QL.932	CRUSHER/ CRUSHERS	CRUSHERS	CRUSHERS
MARAGALAGHATTA	6.38	2.38	2.33	5.65	5.40	5.32	4.89	5.38	5.36	4.85	4.81	6.17	5.83	2.33
PICHAGUNTEHALLI	4.73	1.10	1.05	3.89	3.64	3.15	3.13	3.26	3.33	3.11	2.97	2.15	4.43	4.03
YELAGONDANAHALLI	4.74	0.85	0.95	3.84	3.59	2.88	2.92	3.11	3.11	2.97	2.15	4.35	3.94	1.07
HONNASHETTIALI	4.54	1.19	1.04	3.64	3.34	2.37	2.75	2.53	2.71	2.86	1.52	4.11	3.68	2.11
CHIKKAHONNASHETTIALI	3.28	2.4	2.46	3.38	3.11	1.54	1.45	1.64	1.68	1.53	1.1	2.88	2.47	2.6
AVANI	2.73	3.67	3.71	2.21	2.2	2.68	1.8	2.61	2.45	1.69	2.83	2.65	2.43	3.79
CHOLANGUNTE	0.59	5.45	5.53	0.81	1.11	2.3	1.99	2.13	1.89	1.46	2.97	0.84	0.93	5.83
DEVARAYASAMUDRA	2.39	4.98	5.07	1.89	1.89	2.3	2.65	1.3	1.54	2.18	1.79	2	2.03	5.2
VARADAGANAHALLI	1.22	6.74	6.82	2.2	2.3	3.48	2.87	3.29	3.06	2.75	4.23	1.67	1.2	6.93
THATANGUNTE	1.06	6.04	6.13	1.38	1.5	2.01	2.08	1.84	1.73	2.15	2.85	0.94	1.81	6.26
TEMPLE-1	3.94	3.68	3.78	3.17	2.88	1.68	2.53	1.86	2.09	2.71	1.18	3.47	3.8	3.89
TEMPLE-2	3.51	3.92	3.79	2.74	2.45	1.35	2.22	1.43	1.67	2.29	0.81	2.04	2.68	3.92
TEMPLE-3	4.25	4.63	4.72	3.63	3.36	2.26	3.2	2.39	2.64	3.38	2.05	3.8	3.5	3.89
TANK-1	4.42	4.33	1.17	3.59	3.33	2.88	2.67	2.94	3.03	2.74	2.16	4.1	3.77	1.04
TANK-2	5.14	5.05	0.2	4.29	4.01	3.4	3.33	3.49	3.6	3.46	2.67	4.82	4.46	0.32
TANK-3	6.5	6.59	1.12	5.68	5.46	3.5	3.52	3.25	3.47	4.86	4.3	6.22	5.88	1.09
TANK-4	1.04	0.95	4.46	0.91	0.45	1.37	0.65	1.42	1.2	0.45	2.08	0.86	0.65	4.62
TANK-5	6.38	6.47	0.43	5.52	5.25	4.58	4.6	4.68	4.82	4.67	3.81	6.05	5.69	0.32
TANK-6	6.74	6.83	0.82	5.89	5.64	4.99	4.97	5.09	5.23	5.04	4.23	6.4	6.05	0.7
TANK-7	6.5	6.59	1.12	5.68	5.46	3.5	3.52	3.25	3.47	4.86	4.3	6.22	5.88	1.09
TANK-8	1.04	0.95	4.46	0.91	0.45	1.37	0.65	1.42	1.2	0.45	2.08	0.86	0.65	4.62
TANK-9	2.13	2.04	3.56	1.26	0.98	0.79	0.32	0.81	0.76	0.47	1.03	1.77	1.39	3.69
TANK-10	1.56	1.47	5.23	1.23	1.15	1.06	1.5	0.98	0.9	1.63	1.83	1.18	0.99	5.36
TANK-11	3.5	2.41	5.38	2.41	2.16	1.68	2.55	1.76	1.82	2.59	2.08	2.19	2.07	5.5
TANK-12	3.24	3.15	6.14	3.06	2.84	2.43	2.95	1.8	1.87	1.73	3.08	2.41	2.33	4.28
TANK-13	3.43	3.34	4.66	3.21	3.27	4.05	3.18	3.95	3.81	2.96	4.23	3.5	3.48	4.61
TANK-14	2.08	1.99	4.18	1.59	1.59	2.35	1.42	2.24	2.09	1.35	2.62	2	1.86	4.32
TANK-15	2.05	1.96	4.43	1.68	1.74	2.57	1.66	2.44	2.31	1.49	2.88	2.05	1.94	4.56
TANK-16	2.47	2.38	4.15	2.06	2.07	2.83	1.91	2.73	2.57	1.73	3.08	2.41	2.33	4.41
TANK-17	2.46	2.37	4.65	2.21	2.3	3.16	2.23	3.06	2.88	2.05	3.46	2.51	2.47	4.79
TANK-18	2.987	2.897	3.59	2.42	2.32	2.77	1.94	2.71	2.62	1.83	2.82	2.87	2.68	3.72
TANK-19	3.13	3.04	3.58	2.56	2.51	2.95	2.1	2.88	2.78	2.01	2.98	3.01	2.83	3.71
TANK-20	3.65	3.56	3.41	3.08	3	3.39	2.57	3.22	3.2	2.3	3.33	3.53	3.38	3.58
TANK-21	2.79	2.7	3.15	1.97	1.66	0.78	1.12	0.9	0.99	1.3	0.95	2.41	2.01	3.28
TANK-22	2.19	2.1	3.03	1.36	1.14	1.1	0.54	1.08	1.07	0.53	0.97	1.89	1.55	3.2
TANK-23	3.77	3.68	3.55	3.01	2.72	1.51	2.34	1.68	1.91	2.53	0.99	3.33	2.95	3.67
TANK-24	3.41	3.32	4	2.74	2.46	1.32	2.26	1.48	1.68	2.44	1.69	2.44	2.63	4.09
TANK-25	1.38	1.29	4.45	0.55	0.4	1.3	1.27	1.15	0.94	0.22	1.82	1.07	0.77	4.58
TANK-26	0.44	0.35	5.41	0.32	0.63	1.77	1.8	1.61	1.38	1.16	2.53	0.2	0.34	5.57
TANK-27	0.68	0.59	5.91	0.95	1.13	1.95	2.09	1.8	1.6	1.75	2.79	0.51	0.72	6.06
TANK-28	0.57	0.48	6.24	1.2	1.42	2.3	2.09	2.15	1.95	2.02	3.13	0.88	1.01	6.41
TANK-29	3.77	3.68	3.52	3.09	2.88	1.65	2.57	1.8	2.02	2.75	1.26	3.86	3.01	4.01
TANK-30	4.03	3.94	4.31	3.36	3.09	1.92	2.85	2.06	2.31	3.05	1.64	3.6	3.27	4.43
TANK-31	1.93	1.84	6.01	1.86	1.84	1.85	2.28	1.79	1.73	2.35	2.62	1.67	1.6	6.15
TANK-32	1.57	1.48	6.38	1.85	2.1	2.21	2.58	2.16	2.07	2.63	2.99	1.79	1.81	6.51
TANK-33	2.44	2.35	6.53	2.51	2.52	2.47	2.96	2.42	2.4	3.03	3.3	2.24	2.23	6.75

Annexure - 4

DISTANCE BETWEEN QUARRY LEASES/ CRUSHERS/ NOTIFIED AREA TO TANKS, SETTLEMENTS & TEMPLES (IN KMS)																
PARTICULARS	QL.873	QL.863	QL.864	QL.922	QL.928	QL.1017	QL.1018	QL.1024	NOTIFIE D B-5	NOTIFIED B-10	QL.932 APP REN	CRUSHER1	CRUSHER2	CRUSHER3	CRUSHER4	
MARAGALAGAITTA	6.38	2.38	2.33	5.65	5.49	5.32	4.89	5.38	5.36	4.85	4.81	6.17	5.83	2.33	2.3	
PICHAGUNTILAHALLI	4.73	1	1.05	3.89	3.64	3.15	3	3.26	3.33	3	2.53	4.43	4.03	1.15	1.28	
YELAGONDANAHALLI	4.74	0.85	0.95	3.84	3.59	2.88	2.92	3	3.11	2.97	2.15	4.35	3.94	1.07	1.12	
HONNASHETTIBALLI	4.54	1.9	2	3.64	3.34	2.37	2.75	2.53	2.7	2.86	1.52	4.11	3.68	2.11	2.15	
CHIKKAHONNASHETTIBALLI	3.28	2.4	2.46	2.38	2.11	1.54	1.45	1.64	1.68	1.53	1	2.88	2.47	2.6	2.65	
AVANI	2.73	3.67	3.71	2.21	2.2	2.68	1.8	2.61	2.45	1.69	2.83	2.63	2.43	3.79	3.84	
CHOLANGUNTE	0.59	5.45	5.53	0.81	1.1	2.3	1.59	2.13	1.89	1.46	2.97	0.84	0.93	5.63	5.7	
DEVARAYASAMUDRA	2.39	4.98	5.07	2.01	1.89	1.3	2.05	1.3	1.54	2.18	1.79	2	2.03	5.2	5.24	
VARADAGANAHALLI	1.22	6.74	6.82	2	2.3	3.48	2.87	3.29	3.06	2.75	4.23	1.67	1.2	6.93	7	
THATANGUNTE	1.06	6.04	6.13	1.38	1.5	2.01	2.08	1.84	1.73	2.15	2.85	0.94	1.81	6.26	6.32	
TEMPLE-1	3.94	3.68	3.78	3.17	2.88	1.68	2.53	1.86	2.09	2.71	1.18	3.47	3.8	3.89	3.94	
TEMPLE-2	3.51	3.69	3.79	2.74	2.45	1.25	2.12	1.43	1.67	2.29	0.81	3.04	2.68	3.91	3.96	
TEMPLE-3	4.25	4.63	4.72	3.63	3.36	2.26	3.2	2.39	2.64	3.38	2.05	3.8	3.5	3.89	4.88	
TANK-1	4.42	4.33	1.17	3.59	3.33	2.88	2.67	2.94	3.03	2.74	2.16	4.1	3.77	1.04	1.3	
TANK-2	5.14	5.05	0.2	4.29	4.01	3.4	3.33	3.49	3.6	3.46	2.67	4.82	4.46	0.32	0.36	
TANK-3	5.1	5.01	1.06	4.26	3.95	3.15	3.32	3.25	3.4	3.42	2.32	4.73	4.36	1.14	1.18	
TANK-4	5.14	5.05	0.7	4.32	4.04	3.59	3.41	3.67	3.74	3.47	2.93	4.84	4.5	0.8	0.8	
TANK-5	6.38	6.47	0.43	5.52	5.25	4.58	4.6	4.68	4.82	4.67	3.81	6.05	5.69	0.32	0.32	
TANK-6	6.74	6.83	0.82	5.89	5.64	4.99	4.97	5.09	5.23	5.04	4.23	6.4	6.05	0.7	0.65	
TANK-7	6.5	6.59	1.12	5.68	5.46	5	4.8	5.06	5.17	4.86	4.3	6.22	5.88	1.09	1.02	
TANK-8	1.04	0.95	4.46	0.39	0.45	1.57	0.65	1.42	1.2	0.45	2.08	0.86	0.67	4.62	4.63	
TANK-9	2.13	2.04	3.56	1.26	0.98	0.79	0.32	0.81	0.76	0.47	1.03	1.77	1.39	3.69	3.83	
TANK-10	1.56	1.47	5.23	1.23	1.15	1.06	1.5	0.98	0.9	1.63	1.83	1.18	0.99	5.36	5.42	
TANK-11	2.5	2.41	5.38	2.41	2.16	1.68	2.55	1.76	1.82	2.59	2.08	2.19	2.07	5.5	5.56	
TANK-12	3.24	3.15	6.14	3.06	2.94	2.43	3.19	2.45	2.52	3.31	2.83	2.95	2.8	6.26	6.31	
TANK-13	3.43	3.34	4.66	3.21	3.27	4.05	3.18	3.95	3.81	2.96	4.23	3.5	3.48	4.61	4.6	
TANK-14	2.08	1.99	4.18	1.59	1.59	2.35	1.42	2.24	2.09	1.25	2.62	2	1.86	4.32	4.33	
TANK-15	2.05	1.96	4.43	1.68	1.74	2.57	1.66	2.44	2.31	1.49	2.86	2.02	1.94	4.56	4.6	
TANK-16	2.47	2.38	4.15	2.06	2.07	2.83	1.91	2.73	2.57	1.73	3.08	2.41	2.33	4.28	4.3	
TANK-17	2.46	2.37	4.65	2.21	2.3	3.16	2.23	3.06	2.88	2.05	3.46	2.51	2.47	4.79	4.8	
TANK-18	2.987	2.897	3.59	2.42	2.32	2.77	1.94	2.71	2.62	1.83	2.82	2.87	2.68	3.72	3.73	
TANK-19	3.13	3.04	3.58	2.56	2.51	2.95	2.1	2.88	2.78	2.01	2.98	3.01	2.83	3.71	3.72	
TANK-20	3.65	3.56	3.41	3.08	3	3.39	2.57	3.32	3.27	2.5	3.3	3.53	3.35	3.58	3.53	
TANK-21	2.79	2.7	3.15	1.97	1.66	0.78	1.12	0.9	0.99	1.3	0.05	2.41	2.01	3.28	3.41	
TANK-22	2.19	2.1	3.03	1.36	1.14	1.1	0.54	1.08	1.07	0.53	0.97	1.89	1.55	3.2	3.22	
TANK-23	3.77	3.68	3.55	3.01	2.72	1.51	2.34	1.68	1.91	2.53	0.99	3.33	2.95	3.67	3.72	
TANK-24	3.41	3.32	4	2.73	2.46	1.32	2.26	1.46	1.68	2.44	1.09	2.98	2.63	4.09	4.13	
TANK-25	1.38	1.29	4.45	0.55	0.4	1.3	1.27	1.15	0.94	0.22	1.82	1.07	0.77	4.58	4.62	
TANK-26	0.44	0.35	5.41	0.32	0.63	1.77	1.8	1.61	1.38	1.16	2.53	0.2	0.34	5.57	5.57	
TANK-27	0.68	0.59	5.91	0.95	1.13	1.95	2.09	1.8	1.6	1.75	2.79	0.51	0.72	6.06	6.11	
TANK-28	0.57	0.48	6.24	1.2	1.42	2.3	2.09	2.15	1.95	2.02	3.13	0.68	1.01	6.37	6.41	
TANK-29	3.77	3.68	3.92	3.09	2.88	1.65	2.57	1.8	2.02	2.75	1.26	3.36	3.01	4.01	4.08	
TANK-30	4.03	3.94	4.31	3.36	3.09	1.92	2.85	2.06	2.31	3.05	1.64	3.6	3.27	4.43	4.49	
TANK-31	1.93	1.84	6.01	1.86	1.84	1.85	2.28	1.79	1.73	2.35	2.62	1.67	1.6	6.15	6.19	
TANK-32	1.57	1.48	6.38	1.85	2.1	2.21	2.58	2.16	2.07	2.63	2.99	1.79	1.81	6.51	6.55	
TANK-33	2.44	2.35	6.52	2.51	2.52	2.47	2.96	2.42	2.4	3.03	3.2	2.24	2.23	6.75	6.81	